

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 107**  
**(IB)-112(PB)/2019**

**IN THE MATTER OF:**

Mrs. Sonia Dhingra

.... Applicant/petitioner

v.

Sunshine Trade Tower Ltd.

.... Respondent

**Under Section 7 of IBC.**

**Order delivered on 08.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner:

Mr. Shashwat Tripathi, Ms. Malini Sud, Mr. Vikas Mishra, Advs.

For the respondent

: Mr. Sanjeev Mahajan, Adv.

**ORDER**

Learned counsel for the petitioner states that a settlement deed between the parties have been executed and the payments has been assured by issuing post-dated cheques. It is appropriate to mention that the total amount claimed by the petitioner is Rs. 53,67,469/-.

In view of the aforesaid, learned counsel applies for withdrawal of the petition at this stage with liberty to file appropriate application to revive the proceedings in case such a necessity arises.

Having heard learned counsel, the petition is dismissed as withdrawn and liberty in terms of the prayer is granted.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**